

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/11/2019

O.A./260/729/2019

TANMAYA MUDULI
-V/S-
D/O POST

ITEM NO:21

FOR APPLICANTS(S) Adv. : MR.P.K.JENA

FOR RESPONDENTS(S) Adv.: MR.G.R.VERMA

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and respondents. Registry is directed to reflect the name of Mr.G.R.Verma appearing on behalf of the Respondents.</p>
	<p>It is submitted by the applicant's counsel that the applicant had applied for the post of GDSBPM, Samantraypur Branch Office through online application. The applicant has secured 63% marks in the HSCE. After coming to know that one Chinmay Kumar Mishra(Respondent No.6) has been selected to the said post, he obtained copy of HSCE certificate of Shri Chinmay Kumar Mishra through RTI Act and came to know that Shri Mishra has secured 47%, which is less mark than him. He has mentioned this fact in his representation dated 12.10.2019 at A/6 and A/9 series, which are pending for consideration.</p>

that the grievance of the applicant will be addressed if a direction is given to the Respondents to consider the said representations as per the provisions of law and dispose of the same on merit.

Learned counsel for the respondents submitted that he does not have any information as to whether any such representation is pending for consideration by the respondent-authorities. He further submitted that as per the existing procedure, after selection, the verification of certificate has to be done by the authorities concerned.

In view of the above submission, this O.A. is disposed of with a direction to Respondent Nos.3 and 4/Competent Authorities to consider the representation dated 12.10.2019(A/6) and A/9 series of the applicant and dispose of the same by passing a speaking order, copy of which will be communicated to the applicant within a period of two months from the date of receipt of copy of this order. The applicant will be at liberty to send copy of this order along with the Paper Book of O.A. to Respondent Nos. 3 and 4, with copy to Respondent No.2 within one week from the date of receipt of copy of this order.

With this observation, the O.A. stands disposed of at this stage, without expressinga

any opinion on merit of the case.

Copy of this order be made over to learned counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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